

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 211/MP/2016

Subject : Petition under Section 19 of the Electricity Act, 2003 read with Regulations 14 and 7 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 seeking revocation of the inter-State Trading licence granted to M/s Global Energy Private Limited.

Date of hearing : 7.8.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Jindal Power Limited

Respondent : Global Energy Private Limited

Parties present : Shri S. Venkatesh, Advocate, JPL
Shri Matrugupta Mishra, Advocate, GEPL
Shri Ambuj Dixit, Advocate, GEPL

Record of Proceedings

Though the order was reserved in the Petition on 31.5.2018, the same was listed for hearing since order in the Petition could not be issued prior to one Member demitting office.

2. Learned counsel for the Petitioner submitted that since the Commission has already noted the arguments through a detailed ROP, there is no requirement for further arguments and order may be passed based on the documents available on record and submissions already made.

3. Learned counsel for GEPL referred to Regulations 62 and 63 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and requested to list the matter denovo.

4. The Commission after hearing the learned counsel for the parties directed to list the matter in due course for which separate notices will be issued.

By order of the Commission

**-Sd/-
(T. Rout)
Chief (Law)**